

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE
BENCH AT CHENNAI**

Original Application No.220 of 2021

K. Jayakumar,
S/o. S.Kalitheerthan ...Applicant

-Vs-

Ministry of Environment, Forest
and Climate Change, rep. by its
Joint Secretary and 7 others ...Respondents

INDEX TO TYPED SET OF PAPERS

S.No.	Date	Particulars	Page Nos.
1.	24.09.2015	Approval granted by Ministry of Power under Section 68 of Electricity Act, 2003	01
2.	18.02.2016	Proceedings of Ministry of Power, Govt. of India	03
3.	01.12.2020	Letter addressed by 6 th Respondent to 3 rd Respondent	04
4.	15.03.2021	Letter addressed by 6 th Respondent to 5 th Respondent	07
5.	16.04.2021	Letter addressed by 5 th Respondent to 6 th Respondent	10
6.	13.05.2021	Letter addressed by 6 th Respondent to 3 rd Respondent	14
7.	13.05.2021	Letter addressed by 6 th Respondent to Ms. Malakodi	17
8.	03.08.2021	Proceedings of 3 rd Respondent granting enter upon permission	19
9.	28.09.2021	Proceedings of the 3 rd Respondent	25
10.		Google Map showing installation of additional tower in Location No. T144/5	26

S.No.	Date	Particulars	Page Nos.
11.		Photographs showing erection of tower and completion of stringing works in Location No.T144/4 – 144A/0	27
12.		Single diagram of Section T144/4 – 144A/0 of Pugalur – Tiruvallam 400 kV Quad line	30

Certified to be true copies of the Original

Dated at Madras this the 22nd day of November 2021


Counsel for Respondents 6 to 8



Government of India
 Ministry of Power
 Central Electricity Authority
 Power System Planning & Project Appraisal-II Division
 Sewa Bhawan, R.K. Puram New Delhi - 110 063



ISO : 9001 : 2008

No 52/11(PGCIL)/2015-PSP&PA-II

Dated: 24-09-2015

To
 Chairman cum Managing Director, 251-52
 Power Grid Corp. of India Ltd.,
 "Saudamini", Plot No.2, Sector-29,
 Gurgaon -122 001, Haryana.

Subject: Prior approval of the government under section 68(1) of EA, 2003 for "(i) Raigarh-Pugalur 6000 MW HVDC System, (ii) AC System strengthening at Pugalur end, and (iii) Pugalur-Trichur 2000 MW VSC Based HVDC System" schemes of PGCIL.

- Ref
- 1-MoP's letter no. 15/9/2013-Trans dated 22.09.2015
 - 2-PGCIL letter no C/CTU-P/15/S/Raigarh-Pugalur dated 1st September, 2015.
 - 3- PGCIL letter no C/CP/ Raigarh-Pugalur HVDC dated 26.08. 2015 and 15.06.2015
 - 4-Minutes of Joint Meeting of SCPPSP of SR and WR dated 28-May-2015.

Sir,

1. This has reference to POWERGRID's letter no. dated 01.09.2015 and 15.06.2015 seeking prior approval of Government under Section 68(1) of Electricity Act, 2003 for following three schemes:
 Scheme # 1: Raigarh-Pugalur 6000 MW HVDC System
 Scheme # 2: AC System strengthening at Pugalur end
 Scheme # 3: Pugalur-Trichur 2000 MW VSC Based HVDC System
2. In this regard, MoP vide their letter dated 22nd September, 2015 has informed that the above HVDC and AC schemes will be implemented by PGCIL through regulated tariff mechanism.
3. The above schemes with following scope of works were discussed and agreed in the Joint meeting of the Standing Committee on Power System Planning of Southern Region and Western Region held on 20.04.2015 in Delhi.
Scheme # 1: Raigarh-Pugalur 6000 MW HVDC System
 1. Establishment of Raigarh HVDC Station ± 800 kV with 6000 MW HVDC terminal. (This Raigarh Station would be implemented with extended bus of Raigarh(Kotra) existing 400kV S/S. The HVDC Station would have GIS for 400kV part and AIS for HVDC part.)
 2. Establishment of Pugalur HVDC Stn ± 800 kV with 6000 MW HVDC terminal. (The HVDC Station would have GIS for 400kV part and AIS for HVDC part.)
 3. ± 800 kV Raigarh (HVDC Stn) - Pugalur (HVDC Stn) HVDC Bipole link with 6000 MW capacity.
 [This system would be designed with normal 20% overload for 30 minutes and 10% overload for 2 hours.]

Scheme # 2: AC System strengthening at Pugalur end

1. Pugalur HVDC Station - Pugalur (Existing) 400kV (quad) D/c line

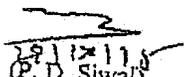
- 2. Pugalur HVDC Station – Arasur 400kV (quad) D/c line.
- 3. Pugalur HVDC Station – Thiruvalem 400kV (quad) D/c line with 2x80 MVAR line reactor at Pugalur HVDC Station end and 2x63 MVAR line reactor at Thiruvalem 400kV end. (existing 1x63 MVAR bus reactor shall be utilized as line reactor in one circuit and second circuit shall have new 63 MVAR line reactor)
- 3. Pugalur HVDC Station – Edayarpalayam 400kV (quad) D/c line.
- 4. Edayarpalayam – Udumulpeta 400kV (quad) D/c line.
(Establishment of 400/220kV substation at Edayarpalayam with 2x500 MVA transformers and 2x125 MVAR bus reactors would be under the scope of TANTRANSCO. The bay(4 nos) for ISTS transmission lines at Edayarpalayam would be implemented as ISTS.)

Scheme # 3: Pugalur- Trichur 2000 MW VSC Based HVDC System

- 1. ±320kV, 2000 MW VSC based HVDC terminal at Pugalur. The HVDC Station would have GIS for 400kV part and AIS for HVDC part.
- 2. ±320kV, 2000 MW VSC based HVDC terminal at North Trichur. The HVDC Station would have GIS for 400kV part and AIS for HVDC part.
- 3. Establishment of VSC based 2000 MW HVDC link between Pugalur and North Trichur* (Kerala).
(*part/parts of this link, in the Kerala portion, may be implemented as underground cable where implementation as overhead transmission line is difficult because of RoW issues).
- 4. L.L.O of North-Trichur – Cochin 400 kV (Quad) D/c line at North Trichur HVDC Str.

- 4. Considering above, CEA conveys the prior approval of Government under Section 68(1) of Electricity Act, 2003 to PGCIL for the three schemes with scope of works as mentioned above.
- 5. This approval is subject to compliance of:
 - (a) The requirement of the relevant provisions of the Electricity Act, 2003, as amended from time to time and the rules and regulations framed there under, and
 - (b) CEA's (Measures relating to Safety and Electrical Supply) Regulations, 2010 framed under the Electricity Act, 2003.
- 6. The approval is also subject to the following conditions:
 - i) The implementing agency will commence construction of the project within three years, unless this term is extended by the Central Electricity Authority.
 - ii) Central Electricity Authority may withdraw the approval before the expiry of the period of three years after giving a one month notice.
 - iii) The implementing agencies shall abide by the provisions of Works of Licensee Rules, 2006 notified by the Govt. of India, Ministry of Power in the Gazette of India, extra-ordinary Part-II, Section 3(i) dated 18-04-2006 (vide GSR 217 (E) dated 18-04-2006).

Yours faithfully


(P. D. Siwal)
Secretary, CEA

Copy (for information):
Joint Secretary (Trans), Ministry of Power, Shram Shakti Bhawan, New Delhi- 110001.

ED (CT)



Sh. Babu
Sh. JSK, DGM
17/02

भारत सरकार
Government of India
विद्युत मंत्रालय
Ministry of Power
केंद्रीय विद्युत प्राधिकरण



Central Electricity Authority

विद्युत प्रणाली योजना एवं परियोजना मूल्यांकन प्रभाग-II [ISO: 9001:2008]
Power System Planning & Appraisal -II Division
सेवा भवन, रा. कृ. पुरम, नयी दिल्ली - 110066
Sewa Bhawan, R. K. Puram, New Delhi-110066

No. 52/11(PGCIL)/2015-PSPA-II/134

Dated: 18.02.2016

F6

Chairman & Managing Director,
Powergrid Corporation of India Ltd.,
Plot No.2, Sector-29, Near IFCO Chowk,
Gurgaon-122001

Subject: Prior approval of the Government under Section 68(1) of Electricity Act, 2003 for (i) Raigarh - Pugalur 600 MW HVDC system, (ii) AC system strengthening at Pugalur end, and (iii) Pugalur - Trichar 2000 MW VSC Based HVDC System - modification regarding.

Reference: i) PGCIL letters no C/CP/section-68 dated 16.02.2016.

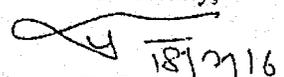
Sir,

CEA vide letter no. 52/11(PGCIL)/2015-PSP&PA-II/251-52 dated 29.09.2015 has granted Prior approval of the Government under Section 68(1) of Electricity Act, 2003 for "(i) Raigarh - Pugalur 600 MW HVDC system, (ii) AC system strengthening at Pugalur end, and (iii) Pugalur - Trichar 2000 MW VSC Based HVDC System" scheme by Powergrid Corporation of India Ltd. (PGCIL) (copy enclosed at Annexure-I). PGCIL vide letter under reference has requested that clause 6 (iii) of the letter conveying prior approval of the Government may be deleted.

In partial modification of the prior approval of the Government already granted for the scheme, the clause 6 (iii) may be read as given below:

"The implementing agencies shall abide by the provisions of Works of Licensee Rules, 2006 notified by the Government of India, Ministry of Power in the Gazette of India, extra-ordinary Part-II, Section 3(i) dated 18-04-2006 (vide GSR 217 (E) dated 18-04-2006)". Provided that "nothing contained in this rule shall effect the powers conferred upon the licensee under section 164 of the Electricity Act 2003"

Yours faithfully,


(P. D. Siwal)
Secretary (CEA)

Copy to: Joint Secretary (Trans), MOP, Shram Shakti Bhawan, New Delhi.

Copy to: Coo (CTU)
ED (SRTS-I) / SRTS-II / WRTS-I
ED Evaluation

Ref: SR-II/ATR/400KV/PT/TLC/2020/826

Date:01.12.2020

To

The District Collector,
Kallakurichi District,
Kallakurichi.

Respected Sir,

Sub: - Construction of 400KV D/C Pugalur HVDC – Thiruvallam transmission line under Kallakurichi District – **Request for revenue/police support to carry out stringing works in S.F.No.126/7,8,9 5B ,6B in Sadaiyampattu village-reg – reg.**

1. POWERGRID is constructing 400kV D/C Pugalur HVDC – Thiruvallam transmission line and it is traversing through Kallakurichi District. We would like to inform for your kind perusal that this line is emanating from Tiruppur District, & routed through 9 Districts viz Tiruppur, Karur, Namakkal, Trichy, Salem, Kallakurichi, Tiruvannamalai, Ranipet, and Vellore and terminated at 765 / 400 kV Thiruvallam Substation at Vellore District. The total route length is 390KM, total no. of towers is 1109 towers. Out of 1109 towers, 1065 foundation and 1020 tower erection and 270 Km of stringing has been completed as on today. This transmission line is being constructed to meet out the demand in electricity at Chennai, Thiruvallam, Kanchipuram and Chengalpattu districts.
2. The subject line is passing in Kallakurichi District, out of 184 towers, 180 tower foundations have been completed, 180 towers were erected and stringing 55.880Kms out of 63.760Kms was completed with support of District administration. Stringing of 7.88Kms only balance in Kallakurichi District.
3. It is kindly informed that Raigarh-Pugalur 6000 MW HVDC system with an 800 kV HVDC Transmission Line without any tapping in between connecting Raigarh in the State of Chhattisgarh and Pugalur in the State of Tamil Nadu was conceived in order to facilitate evacuation and transfer of power from various Generation plants located in the state of Chattisgarh state which passes through Chhattisgarh, Maharashtra, Telangana, Andhra Pradesh & Tamil Nadu. The cost of the Transmission Project connecting Raigarh and Pugalur is estimated at Rs.19,000 crores including the Sub-stations at Raigarh and Pugalur. Under Scheme I of the project, \pm 800 kV Bi-pole HDVC link connects Raigarh (Chhattisgarh) HVDC Station and Pugalur (Tamil Nadu) HVDC Station. The line length is 1,843 KMs directly connecting both the HVDC Terminal having capacity of 6000MW. It is submitted that Raigarh-Pugalur section of the line has already commissioned in the month of May'2020 and presently there is continuous power flow of 1500MW in the line.

P. Anand
01/12/2020

4. Under Scheme II, AC system strengthening, there are 5 double circuit 400 kV HVAC lines connecting Pugalur, Arasur, Udumalpet, Tiruvallam, (POWERGRID) and Edayarpalayam (TANTRANSCO) Sub-stations and the beneficiary is the State of Tamil Nadu. It is submitted that two of five outgoing lines are already commissioned. Three line are at the verge of completion including the subject line passing through Kallakurichi Dist.
5. One of the sections T144/-T1441A/0 for a length of 1.810Kms was passing through the lands bearing S.F.No.126/7,8,9 5B ,6B in Sadaiyampattu village, Kallakurichi Taluk & District. The above lands are in the name of Sh.Jayakumar S/o Kalitheerthan. There are variety of trees (Rosewood, Sandalwood, Etti, Teak and Malaivembu etc) under the forest category. The landowner Sh. Kamaraj (Ex-MP) and his brother Sh. Jayakumar requested POWERGRID to divert the alignment of the line away from their lands to avoid cutting of trees. POWERGRID informed the landowner as well as Sh.Kamaraj (Ex-MP) the difficulty for diversion of the line as it is already finalised based on the Techno and econimally feasible route. POWERGRID have approached the honorable Ex-MP Sh. Kamaraj and his brother Sh. Jayakumar several times and POWERGRID Senior officials also met and explained the difficulty in changing the alignment. However, they are not getting convinced.
6. POWERGRID have informed all the landowners in the above stretch (4 Towers and 5 Spans) and all the arrangements were made with 40 Labours to carry out the stringing works in section T144/0-T144A/0. On 31.10.2020 while entering to the land of Sh.Jayakumar (Tractor was passed into their land without damaging any tree) the work was stopped by them. Still the work was not resumed even though We are continuously pursuing withthe landowner, they are not allowing us to do tree enumeration for submission of the same for assessment & valuation by the respective Forest Deptt. It is kindly informed thatthe Transmission Line is passing only 140 meters in their land out of 1810 meters stretch.
7. We submit that idling of Machinery (TSE & Puller) worth of Rs.12.50 crore and other T&P's and skilled man powers of Rs. 50 lakhs for last one month continuously. We have programmed to shift the entire gangs including men & materialto other districts to complete the balance works. Before shifting the same the entire work in Kallakurichi to be completed barring final checking and attend the same.

During the last Pragati review meeting also target has been assigned for completion of the entire line by end December'2020.
8. It is most respectfully submitted that despite the Pandemic situation this corporation is executing thisPublic Purpose Project considering the utmost interest of the State of Tamil Nadu and the Nation and the general public. Any further delay in completion and commissioning of the project would jeopardize the State' interest and also enhance the cost of the project which would have a direct impact on Power Tariff and result in hike in the cost of power per unit burdening the common man.

P: Anand
01/12/2020

In view of foregoing, **We kindly request your good self to provide necessary support of Revenue/Police** to complete the stringing in the above section which will enable us to utilize the manpower and materials which were locked more than a month and release those resources to other Districts to complete the line by Dec'2020.

Yours faithfully,
For Power Grid Corporation of India Ltd,

P. Anand 01/12/2020
[Pancheti Anand]
Manager/Attur TLC

पंचेती आनंद / PANCHETI ANAND
प्रबंधक / Manager
पावरग्रिड / POWERGRID
आतुर टी एल सी / ATTUR TLC

Ref: SR-II/KRR/TLC/PT /2020-21/ 939

To

The District Forest Officer,
Villupuram Forest Division
Villupuram.

Respected Sir,

Sub.: **Construction of 400 kV D/C Pugalur HVDC-Thiruvalem transmission line, Pkg TW.04- Forest trees assessment in S.F.NO.126/5A,5B,6A,6B,7,8,9 between tower No. T144/4 - T144A/0 in Sadaiyampattu village-reg**

Ref.: 1) Our letter ref: SR-II/ATR/400KV/PT-TL/TLC/2020/838 dated 07.12.2020

2) Your letter to DC/KKI ref: C.No.8508/2020/L2, Dated.22.12.2020

3) Letter from DC/KKI ref: Na.Ka.A6/9869/2020 dated 22.12.2020

4) Your Letter ref: C.No.8508/2020/L2, Dated.16.02.2021

1. As you may be aware "Power Grid Corporation of India Ltd. (hereinafter referred to as "POWERGRID") is a "Govt. of India Enterprise" & "The Central Transmission Utility, under the aegis of the "Ministry of Power". It is a Corporation of National Importance incorporated as a "Government Company", under the provisions of the Companies Act, 1956, and is established with a view to develop an efficient Power Transmission System Network and is responsible for planning and coordination of inter-state transmission system and also responsible for establishment and operation of the Regional and National Power Grids, to facilitate transfer of power within and across the regions and is a Deemed Transmission Licensee in the capacity of "Central Transmission Utility" as envisaged under sections 38 & 40 of The Electricity Act, 2003 as notified, vide Notification dated 27th November 2003, published vide Gazette of India No.1084 dated 4th December 2003.
2. POWERGRID has been entrusted with the task of construction /execution of following scheme/s-
 - (I) Raigarh - Pugalur 6000 MW \pm 800kV High Voltage Direct Current (HVDC) system.
 - (II) Associated 5 no 400 kV High Voltage Alternating Current (HVAC) system strengthening at Pugalur end, and
 - (III) Pugalur-Trichur 2000 MW VSC based High Voltage Direct Current (HVDC) system- under prior approval of Ministry of Power, Central Electricity Authority-Government of India under Ref No.52/11(PGCIL)/2015-PSP&PA-II/251-252 dated 24/29.09.2015 (and subsequent amendment dated 18.02.2016) as per Section 68(1) of the Electricity Act, 2003.
3. This is in reference to our letter cited in ref sl.no.1, requested for assessment of valuation of forest trees in S.F.No.126/5A,5B, 6A,6B,7,8,9 Patta.56 owned by Sh. Jayakumar S/o Kalitheerthan in Sadaiyampattu village, Kallakurichi Tk & District falls in 400 kV D/C Pugalur HVDC-Thiruvalem Transmission line **under Scheme #II.**

Continued....2


15/03/21

Page 2

4. The valuation of trees in S.F.No.126/5A,5B,6A,6B,7,8,9 in Sadaiyampattu village received vide your letter referred at ref (2) from your good office & further letter referred at ref (4):

As per DFO, Villupuram letter dated.22.12.2020 addressed to District Collector, Kallakurichi, the valuation for the standing forest trees has been calculated considering the quantity in volume at harvestable age (After 40-45years) from present condition and prevailing market rate for the projected yield estimation. It is mentioned that the valuation is arrived/prepared based on the **data available in the yield table prepared by Forest College and Research Institute, Mettupalayam during the year 2019-20. Moreover, the data adopted for not approved by the Tamilnadu forest department.**

POWERGRID is paying compensation towards damages of standing tree/crop during execution of work as per the assessment of concerned authorities of Agriculture/Horticulture/Forest Department. The subject transmission line projects are under execution in line with the approval of MoP Government of India.

The practice in vogue is the trees standing in the electrical corridor is required to remove as per CEA safety guidelines for which the compensation amount shall be paid as per the assessment of concerned Agriculture/Horticulture/Forest Department after verifying ownership detail from revenue authorities. Further, it is mentioned that the cut trees shall be handed over to land owners only.

It is submitted that tree valuation for the standing trees under forest category has been prepared based on the present girth and nowhere the valuation prepared/arrived based on the future (harvestable age) growth. Valuation of trees under forest category obtained from the forest department and from District collectors of Tirupur, Vellore, Salem, Trichy, Tiruvannamalai etc. are based on the present stage of standing trees only. **Copy is enclosed for your kind perusal as annexure -1**

It is mentioned here that the valuation of trees under forest category received from your good office in the preceding and succeeding sections of T144/4-T144A/0 in Kallakurichi District is based on the present stage of trees only, whereas this particular case, valuation of trees is estimated based on futuristic (harvestable) stage. **The copy is enclosed for kind perusal annexure -2**

5. The subject valuation method will have vast impact on the ongoing construction works of POWERGRID as well as TANTRASCO in various districts of Tamilnadu, also invite new right of way issues and it may set a wrong precedent, which may hamper not only current project but completed projects also. And it will lead to severe Right of Way issues from the landowners who have already received the compensation payments from POWERGRID/TANTRASCO based on the assessment reports provided so far for completed works.

Continued....3

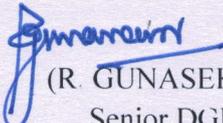
J. Manojan
15/03/21

Page 3

6. It is humbly submitted that the project is at the verge of completion and adequate men and machineries are deployed with the target completion schedule of Mar'2021 with the kind support of State/District administration. And the progress of the project is being reviewed regularly by Chief Secretary of Tamil Nadu.
7. Further, it is submitted that POWERGRID is constructing and operating transmission lines at various Voltages viz. 220kV, 320 kV HVDC, 400kV, 500kV HVDC, 765kV, 800 kV AC, ±800 kV HVDC in Tamilnadu State. Nowhere forest department had furnished predicted / harvested valuation for forest trees. The present status of trees is being considered for evaluating compensation amount for the standing trees.
8. Hence the estimate of **4.18Cröre for the 756nos (less girth)** of trees (Teak, Rosewood, Mahogany, Vengai & other trees) was not approved by the competent authority of our Organization stating reasons that the assessment of value of standing forest trees is to be done as per existing practice in all other Districts. **Copy of the assessment orders attached herewith for your kind perusal as annexure - 1**
9. This 400KV D/C Pugalur HVDC- Thiruvallam line is very important as 2000MW power would be evacuated from HVDC Station in Tirupur District to cater to Northern Districts of Tamilnadu viz Chennai, Kanchipuram, Tiruvallur and Chengalpattu for the development of Industries and Society
10. Hence, we request you to kindly revised the valuation of Forest trees standing in S.F.No.126/5A, 5B, 6A,6B,7,8,9 of Sh. Jayakumar, Sadaiyampattu village, Kallakurichi Taluk & Dist. and provide valuation assessment as per the methodology being adopted in other Districts of State of Tamilnadu. On receipt of revised valuation assessment, the same amount will be disbursed to the landowner after cutting the trees without any delay and the stringing work will be completed smoothly to Energize Subject Transmission Line as per scheduled target.

Thanks & Regards.

Yours Faithfully,
For POWERGRID CORPORATION OF INDIA LTD.,

 15/03/21
(R. GUNASEKRAN)
Senior DGM

Copy To:

- 1) Conservator of Forest, Villupuram- For information please.
- 2) PCCF, Panagal building, Saidapet, Chennai-For kind information please.
- 3) District Collector, Kallakurichi- For kind information please.

TAMILNADU FOREST DEPARTMENT

From
Abhishek Tomar, I.F.S.,
District Forest Officer,
Viluppuram Forest Division,
Viluppuram

To
The Senior Deputy General Manager,
Powergrid Corporation of India Ltd, ✓

AHUR

C.No. 8508 /2020/L2 dated.16 .04.2021

Sir,

- Sub : Construction of 400 kV D/C Pugalur HVDC – Thiruvalem transmission line, Pkg TW.04 – Forest trees assessment in S.F.NO.126/5A, 5B, 6A, 6B, 7,8,9 between tower No.T144/4-T144A/0 in Sadaiyampattu Village – reg.
- Ref : 1. The Senior Deputy General Manager, Powergrid Corporation of India Ltd Ref.No. SR-II/KRR/TLC/PT/2020-21/939, Dated: 15.03.2021
2. Manager, Powergrid Corporation of India Ltd, Attur Lr.No.SR-II/ATR/400KV/PT-TL/TLC/2020/838, Dated: 07.12.2020
3. District Forest Officer, Villupuram Ref.No.8508/2020/L2, Dated:16.02.2021
4. The Additional Advocate General, High Court, Madras Opinion No.69/2020, Dated:10.12.2020

With reference to your letter, in the reference 1st cited above, asking for revised valuation of forest trees standing in S.F.No. 126/5A, 5B, 6A, 6B, 7,8,9 of Sh.Jayakumar, Sadaiyampattu Village, Kallakurichi Taluk, please find attached the opinion of learned Additional Advocate General VI of Tamilnadu, Mr.S.R.Rajagopal. In the light of the opinion given by learned Additional Advocate General, it is not possible to provide any valuation for the forest trees standing in above mentioned land.

Also in the light of the above opinion, the earlier valuation sent to you by this office through reference 3rd cited above may kindly be ignored. This is for your kind perusal.

Encl: As stated above.

Yours faithfully,
sd/- **Abhishek Tomar,**
District Forest Officer,
Viluppuram Division,
Viluppuram

Copy submitted to the Principal Chief Conservator of Forests,
Chennai-15 (Letter No.E2/42962/2020)

Copy submitted to the Conservator of Forests,
Viluppuram Circle, Viluppuram. (Letter No.L/5683/2020)

Copy to the District Collector, Kallakurichi.

//true copy/ by order//

Superintendent.

160421

S.R.RAJAGOPAL
 ADDITIONAL ADVOCATE GENERAL - VI
 OF TAMIL NADU



LAW OFFICERS' BLOCK,
 4th FLOOR, HIGH COURT,
 CHENNAI-600 104.

Direct : 044-2534 0007
 Off & Fax : 044-~~2534 0006~~ **2955 0288**
 Mail : aag9hcmadras@gmail.com

OPINION No.69/2020

10.12.2020

Thiru. Abhishek Tomar, I.F.S.,
 District Forest Officer,
 Villupuram Forest Division,
 Near Circuit House, Master Plan Complex,
 Villupuram.

Sir,

Sub: Grant of permission "seeking to sell Rosewood Trees for laying electrical line by Powergrid in Patta Land - Legal Opinion sought for - Reg.

- Ref: 1. The Principal Chief Conservator of Forests (Head of Department), Chennai in Ref. No.E2/42962/2020, dated 20.11.2020.
 2. Special Government Pleader, High Court, Madras Opinion dated 02.12.2020.
 3. Your Letter in C.No.8508/2020/L2, dated 03.12.2020

QUERY:

1. Whether Rosewood trees present in the land belonging to a private individual are covered under the Tamil Nadu Rosewood Trees (Conservation) Act 1994.
2. Whether it is permissible to cut the trees present in the land owned by private individual for laying electrical lines by Powergrid.
3. Whether valuation for the above Rosewood trees can be provided by the Forest Department to private individual or any other government agencies.

FACTS:

1. Tamil Nadu Rosewood Trees (Conservation) Act 1994 received assent of the President of India on 5-01-1995 and was published in the Tamil Nadu Official Gazette on 14-02-1995.

..2.. \

..2..

2. Under Sec. 1 (3) of the Act, the Act remains in force for the period of 15 year. By the Act No. 13 of 2010, Tamil Nadu Rosewood Trees (Conservation) Act 1994 was amended, and the period of 15 years was substituted by 30 years. Thus, the Act is in force as on date.
3. The Object of the Act is for conservation of Rosewood trees in the State and for matter connected therewith or ancillary or incidental thereto.
4. Rosewood is a rare endangered species and impossible to regenerate except by natural growth. With the aim to conserve the existing rosewood tree sand in interest of maintaining the heritage of forest, Government has thought it necessary to prohibit the cutting, felling, transport, sale and possession of rosewood trees in the State immediately. The Act came to be promulgated as the population of Rosewood tree was on decline owing to felling and removal.
5. Section 3, a Non-obstante Clause, prohibits in any person to cut, fell, girdle, lop, tap, uproot or burn or otherwise damage any rosewood tree in any forest or do any act likely to endanger its existence or result in the extinction of its species.
6. The proviso to Section 3 therein provides for seeking permission of the prescribed authority in accordance with the Law, Rules for removal of dead or fallen Rosewood trees.
7. From the contents of the letter, it is seen that during the verification done by the Forest Department it was found that apart from other species of trees were Mahogany, teak, there were 298 Rosewood trees in Patta land belonging to K. Jayakumar, which would have to be felled for enabling laying of Electrical lines by Powergrid in the area.
8. Section 3 of the Act reads thus:

"...3. Notwithstanding anything contained in any law for the time being in force or in any custom or usage, or in any judgement, decree or order of any court or other authority, no person shall cut, fell, girdle, lop, tap, uproot or burn or otherwise damage any rosewood tree in any forest or any act not likely to endanger its existence or result in the extinction of its species:

Provided that dead or fallen rosewood tree may be removed with the permission of the prescribed authority in accordance with such rules as may be prescribed."

..3..\

S.R. RAJAGOPAL

ADDITIONAL ADVOCATE GENERAL - VI
OF TAMIL NADU



..3..

LAW OFFICERS' BLOCK,
4th FLOOR, HIGH COURT,
CHENNAI-600 104.

Direct : 044-2534 0007
Off & Fax : 044-~~2534 0000~~ **2955 0288**
Mail : aag9hcmadras@gmail.com

Under Sec. 3, the power to grant permission by the prescribed authority for removal is only in respect of dead or fallen Rosewood trees irrespective of where they are situated and the same is not restricted to forest.

9. Sec. 4, which is a statement of Law, fortifies the view that in order to possess Rosewood or sell or transport, procurement of the same cannot be in contravention of provisions of Sec. 3., Applying the golden rule of statutory interpretation and keeping in mind the objective for which the Act has been passed viz., the conservation of the Rosewood trees in the State. The provisions of the Act would apply to Rosewood trees in private properties.

10. Therefore, in my opinion it is not possible for the District Forest Officer to grant permission in exercise of powers under the Tamil Nadu Rosewood Trees (Conservation) Act 1994 to cut Rosewood trees; though, the same may be for purpose of laying of cables by Powergrid Corporation. In light of answering issue No.1, the other issues do not arise for consideration.

Hope this clarifies your query.

Print

ADDL. ADVOCATE GENERAL-VI of T.N.

Ref: SR-II/ATR/TLC/PT-TL /2021/ 985

Date: 13.05.2021

To

The District Collector,
Kallakurichi District
Kallakurichi

Sub: Construction of 400 kV D/C Pugalur HVDC-Thiruvallam transmission line, Pkg TW.04- Installation of additional tower in section T144/0-T144A/0 to increase height of conductor to avoid damage/cutting/lopping of Rosewood trees in S.F.NO.126/5A,5B,6A,6B,7,8,9 between tower No.T144/4-T144A/0 in Sadaiyampattu village-reg

- Ref.: 1) Our Letter ref: SR-II/ATR/400kV/PT/TLC/2020/ dated:01.12.2020
2) Your letter ref: Na.Ka. A6/9869/2020 dated 04.12.2020
3) Our letter to DFO, Vpm: SR-II/ATR/400KV/PT-TL/TLC/2020/838 dtd.07.12.2020.
4) Letter from DFO,Vpm to DC/KKI ref: C.No.8508/2020/L2, dtd.22.12.2020
5) Your letter ref: Na.Ka.A6/9869/2020 dtd. 22.12.2020
6) Our letter ref: SR-II/ATR/400kV/PT-TL/TLC/2020-21/881 dtd:07.01.2021
7) Letter from DFO,Vpm ref: C.No.8508/2020/L2, dtd.16.02.2021
8) Our Letter to DFO,Vpm ref:SR-II/KRR/TLC/PT/2020-21/939 dtd.15.03.2021
9) Letter from DFO,Vpm ref:C.No.8508/2020/L2 dtd.16.04.2021

Respected Sir,

1. POWERGRID is constructing 400kV D/C Pugalur HVDC – Thiruvallam transmission line and it is traversing through Kallakurichi District. We would like to inform for your kind perusal that this line is emanating from Tiruppur District, & routed through 9 Districts viz Tiruppur, Karur, Namakkal, Trichy, Salem, Kallakurichi, Tiruvannamalai, Ranipet, and Vellore and terminated at 765 / 400 kV Thiruvallam Substation at Vellore District. The total route length is 390Km, total no. of towers is 1109 towers. Out of 1109 Towers,1109 Foundations and 1108 Tower Erections and 366Km of Stringing has been completed as on today. This transmission line is being constructed to meet out the demand in electricity at Chennai, Thiruvallam, Kanchipuram and Chengalpattu districts.
2. The subject line is passing in Kallakurichi District, out of 184 towers,184 tower foundations have been completed, 183 towers were erected and 61.02Kms of stringing was completed out of 63.760Kms with support of District administration. Stringing of 2.74Kms only balance in Kallakurichi District.
3. One section T1440/-T144A/0 for a length of 1.801Kms was passing through the lands bearing S.F.No.126/7,8,9 5B ,6B in Sadaiyampattu village, Kallakurichi Taluk & District. The above lands are in the name of Sh. Jayakumar S/o Kalitheerthan. There are **756nos (less girth)** of trees (Teak, Rosewood, Mahogany, Vengai & other trees) under the forest category are planted by Sh. Jayakumar and it is standing in the corridor. (Photographs) is enclosed). Vide our letter referred at **ref (3)**, POWERGRID requested DFO, Villupuram

Continued...2

Page 2

to assess and forward the valuation report for the above trees. In response, the assessment report received for an amount of **4.18Cr** vide DFO letter dt 22.12.2020 at **ref.4** through your office referred at ref (5). The forest tree rates valuation is examined with senior officials of POWERGRID. As directed, POWERGRID requested DFO, Villupuram vide our letter referred at **ref (8)** to revise the valuation of standing trees under forest category in the subject land based on the present status of girth in order to cut and pay the compensation to the landowner.

4. Now DFO, Villupuram vide his letter ref: C.No.8508/2020/L2 dt.16.04.2021 furnished that he has taken the opinion of learned Additional Advocate General VI of Tamilnadu Sh.S.R. Rajagopal and in light of the opinion given, informed that it is not possible to provide any valuation for the forest trees standing in the subject land bearing S.F.NO.126/5A,5B,6A,6B,7,8,9 of Sh. Jayakumar.

In the legal opinion of learned Additional Advocate General VI of Tamilnadu Sh.S.R. Rajagopal it is clearly mentioned that the provisions of Tamilnadu Rosewood Trees (Conservation) Act 1994 would apply to Rosewood trees in private properties also (present case).

Few facts mentioned in the legal opinion is detailed below;

Rosewood is a rare endangered species and impossible to regenerate except by natural growth. With the aim to conserve the existing rosewood trees and in interest of maintaining heritage of forest, Government has thought it necessary to prohibit the cutting, felling, transport, sale and possession of Rosewood trees in state immediately. The Act came to promulgated as the population of Rosewood trees was on decline owing to felling and removal.

As per section 3 of the Act mentioned in para.8 of page.3 the power to grant permission by the prescribed authority is only in respect of dead or fallen Rosewood trees irrespective of where they are situated and the same is not restricted to forest.

Further in para.10 of page 3 it is opinioned that it is not possible for the District Forest Officer to grant permission in exercise of powers under the Tamilnadu Rosewood Trees (Conservation) Act 1994 to cut Rosewood trees though the same may be for purpose of laying of cables by Power Grid Corporation of India Ltd.

In view of the above facts, it was technically studied to avoid the damage/cutting/lopping of the Rosewood trees, it is required that one more tower is to be installed in span T144/4-T144A/0 in the same alignment to increase the height of the conductor to allow the growth of the Rosewood trees naturally and to maintain adequate electrical clearance from the conductor. It may please be noted that there is no change in Original Alignment. However, it involves one more additional tower within a span of 161 meter from T144A/0. Hence, the height of Conductor will be at 30 meter above, across the land (which is 15 meters higher than normal condition).

Continued... 3

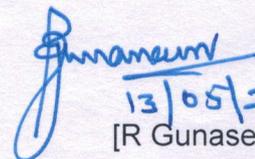


Page 3

5. Further, the spotting of tower will be identified and it will be intimated to landowner for execution of construction works. If any objection arises from the landowner, POWERGRID will submit enter upon petition to the District Collector to remove the objection as per section 16(1) of Indian Telegraph Act, 1885.
6. It is kindly submitted that despite the Covid -19 Pandemic situation this corporation is executing this Public Purpose Project considering the interest of the State of Tamil Nadu, Nation and the general public.

In view of foregoing, **we kindly request your good self to provide necessary support** to complete the stringing work in the above section which will enable us to complete the line by May'2021.

Yours faithfully,
For Power Grid Corporation of India Ltd,



13/05/21
[R Gunasekaran]
Senior DGM

Enclosures: A/a

Ref: SR-II/ATR/400kV/PT-TL/TLC/2021/ 986

Date: 13.05.2021

To

Smt. Malarkodi W/o Natarajan
Somantharkudi village & Post
Sankarapuram Taluk
Kallakurichi District.

Sir/Madam,

Sub: Construction of 400KV D/C Pugalur HVDC-Thiruvalem TL PART-II-Intimation of installation of tower in S.F.NO.122/12 in Sadaiyampattu village-reg

Ref: 1. Section-68 Approval :52/11(PGCIL)2015-PSP&PA Date.29.09.2015
2 Letter received from DFO, Villupuram ref: C.No.8508/2020/L2 dtd.16.04.2021

Sir/Madam,

We Power Grid Corporation of India Limited, is a "Maharatna" Central Public Sector Enterprise and central Transmission Utility (CTU) of India undertakes transmission of electricity through Inter-State Transmission System. And also ensures development of an efficient, economical system of inter-state transmission lines for smooth flow of electricity from generating stations to the load Centre across the country.

Ministry of power, Govt of India, and Central Electricity Authority has accorded prior approval to implement the subject cited line construction works vide letter No.52/11(PGCIL)/2015-PSP&PA-II/251-52 dated 29.09.2015 and subsequent letter dtd.18.02.2016.

This line is emanating from Pugalur HVDC Station at Nochipalayam (Near Dharapuram) and terminating at Thiruvalem near Vellore and it is traversing through Chinnasalem, Kallakurichi & Sankarapuram villages in Kallakurichi District.

The line is passing through the S.F.No. 122/16, 126/12 and 126/5A,5B,6A,6B,7,8,9 in Sadaiyampattu village, Kallakurichi Tk & Dist. There are Rosewood and other variety of trees under forest category in the land bearing S.F.No. 126/5A,5B,6A,6B,7,8,9 of Sh. Jayakumar S/o Kalitheerthan.

POWERGRID requested DFO, Villupuram to assess and forward the valuation report to pay compensation. In response vide his letter dated.16.04.2021 DFO, Villupuram furnished that it is not possible for the District Forest Officer to grant permission in exercise of powers under the Tamilnadu Rosewood Trees (Conservation) Act 1994 to cut Rosewood trees though the same may be for purpose of laying of EHV Overhead lines by Power Grid Corporation of India Ltd.

In view of the above facts, it was technically studied to avoid the damage/cutting/lopping of the Rosewood trees, it is required that one more tower is to be installed in between towers T144/4 and T144A/0 in the same alignment to increase the height of the conductor to maintain adequate electrical clearance from the conductor. It may please be noted that there is no change in Original Alignment.

Continued...2



P. Anand
13/05/2021

अतूर टि एल सि कार्यालय, एम 463, नया हउसिंग बोर्ड, नारसिंगपुरम (पोस्ट) अतूर - 636 108. तमिलनाडु. दूरभाष : 04282-290040 ई-मेल : karurtlc@powergrid.co.in
Attur T.L.C. Office, M 463, New Housing Board, Narasingapuram (P.O.), Attur-636 108, Tamilnadu. Phone : 04282-290040 e-mail : karurtlc@powergrid.co.in
द.क्षे.पा.प्र - 2 : आर.टी.ओ. ड्राइविंग टेस्ट ट्रैक, सिंगनायकानहल्ली, येलहंका होब्ली, बेंगलूरु - 560 064. (कर्नाटका) ई.पी.ए.बी.एक्स: 080-23093700, फैक्स: 080-23093719
SRTS-II : Regional Head Quarters, Near RTO Driving Test Track, Singanayakanahalli, Yelahanka, Hobli, Bengaluru - 560 064. (Karnataka) EPABX: 080-23093700 Fax: 080-23093719

केन्द्रीय कार्यालय : "सौदामिनी", प्लॉट नं.: 2, सेक्टर-29, गुरुग्राम -122001, (हरियाणा), दूरभाष 0124-2571700-719
Corporate Office : "Saudamini", Plot No. 2, Sector-29, Gurugram-122001, (Haryana) Tel.: 0124-2571700-719

Website : www.powergridindia.com

Page 2

Accordingly tower spotting was carried out and it falls in the land bearing S.F.No.122/12 in Sadaiyampattu village. It is understood that as per revenue records the land belongs to you. Hence it is requested to permit POWERGRID to carry out construction works to install tower in the above land in order to comply the requirement to avoid cutting/lopping of Rosewood trees as per Tamil Tamilnadu Rosewood Trees (Conservation) Act 1994.

It is to inform you that if any crop/tree likely to be damage during construction works will be paid by POWERGRID as per the crop/tree rates as per assessment reports of Agri/Horticulture departments, Kallakurichi.

Kindly co-operate & acknowledge this letter.

For Power Grid Corporation of India Limited



P. Anand 13/05/2021
(Pancheti Anand)
Manager/TLC

पंचेती आनंद / PANCHETI ANAND
प्रबंधक / Manager
पावरग्रिड / POWERGRID
आतुर टी एल सी / ATTUR TLC



கள்ளக்குறிச்சி மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள்
முன்னிலை: திரு.பி.என்.ஸ்ரீதர், இ.ஆ.ப.,

ந.க.ஆ6/5501/2021

நாள்: 03.08.2021.

பொருள்: முன்னுழைவு அனுமதி - பவர்கிரீட் கார்ப்பரேஷன் ஆப் இந்தியா நிறுவனம் மூலம் புகலூர் HVDC முதல் திருவலம் வரை 400KV/DC மின்கோபுரம் மற்றும் மின்கம்பிகள் நிறுவுதல் - கள்ளக்குறிச்சி மாவட்டம் மற்றும் வட்டம், சடையம்பட்டு கிராமம் - புல எண்: 122/12-ல் மின்கோபுரம் எண்: T144/5 அமைப்பதற்கு புல உரிமையாளர் திருமதி.மலர்கொடி க/பெ நடராஜ் என்பவர் ஆட்சேபனை தெரிவித்தது - பவர்கிரீட் கார்ப்பரேஷன் ஆப் இந்தியா நிறுவனம் முன்னுழைவு அனுமதி வழங்கக்கோரியது - ஆணையிடுதல் - தொடர்பாக.

- பார்வை: 1. அரசாணை எண் (பல்வகை) எண் 63 எரிசக்தி (அ1) துறை நாள்: 22.11.2017
2. மேலாளர், பவர்கிரீட் கார்ப்பரேஷன் ஆப் இந்தியா லிட், ஆத்தூர் SR-II/ATR/400KV/PT-TL/F-127/2021/988, நாள்: 26.05.2021.
3. கள்ளக்குறிச்சி மாவட்ட ஆட்சியர் அவர்களின் விசாரணை அழைப்பாணை ந.க.ஆ6/5501/2021 நாள்: 14.06.2021, 25.06.2021, 30.06.2021 மற்றும் 15.07.2021.
4. திருமதி.மலர்கொடி க/பெ நடராஜ் மற்றும் பவர்கிரீட் நிறுவனத்தினரின் வாக்குமூலங்கள்.

ஆணை:

கள்ளக்குறிச்சி மாவட்டம் மற்றும் வட்டம், சடையம்பட்டு கிராமத்தில் பவர்கிரீட் கார்ப்பரேஷன் ஆப் இந்தியா லிமிடெட் மூலம் புகலூர் முதல் திருவலம் வரை 400 KV /DC உயர்மின்னழுத்த கோபுரம் மற்றும் மின்தடக்கம்பிகள் அமைக்கும் திட்டத்தில் கூடுதல் மின்கோபுர எண்: Loc.T 144/5 அமையவுள்ள சடையம்பட்டு கிராம புல எண்: 122/12 0.94.50 ஏர்ஸ் நிலத்தின் உரிமையாளரான மேற்படி கிராமத்தைச் சேர்ந்த திருமதி.மலர்கொடி க/பெ நடராஜ் என்பவர் ஆட்சேபனை தெரிவிப்பதாகவும், மேற்படி புலத்தில் மின்கோபுரம் மற்றும் மின்வழித்தடத்தினை அமைப்பதற்கு இந்திய தந்தி சட்டம், (The Indian Telegraph Act 1885) 1885 பிரிவு 16(1)-ன் கீழ் முன்னுழைவு அனுமதி வழங்க கோரி பவர்கிரீட் கார்ப்பரேஷன் ஆப் இந்தியா லிமிடெட் ஆத்தூர் TLC மேலாளர் பார்வை 2-ல் காணும் கடிதம் வாயிலாக கோரியுள்ளார்.

மேற்படி முன்னுழைவு அனுமதி வழங்குவது தொடர்பாக புல உரிமையாளர் திருமதி.மலர்கொடி க/பெ நடராஜ் மற்றும் பவர்கிரீட் நிறுவனத்தினரிடம் மாவட்ட ஆட்சித்தலைவர் அவர்களால் விசாரணை மேற்கொள்ளும் பொருட்டு 17.06.2021 அன்று ஆஜராகிட அழைப்பாணை அனுப்பப்பட்டது. பின்பு நிர்வாக காரணங்களால் ஒத்திவைக்கப்பட்டு மீண்டும் 28.06.2021 அன்று ஆஜராகிட கடிதம் அனுப்பப்பட்டது. மேற்படி தேதியில் புல உரிமையாளர் ஆஜராகவில்லை. பின்னர் மறுதேதி நிர்ணயம் செய்யப்பட்டு 05.07.2021 அன்று விசாரணைக்கு அழைப்பாணை அனுப்பப்பட்டது.

மேற்படி 05.07.2021 தேதியன்று விசாரணைக்கு ஆஜரான புல உரிமையாளர் தனது குடும்ப உறுப்பினர்களுடன் கலந்தாலோசிக்க ஒரு வாரம் கால அவகாசம் கோரியதை தொடர்ந்து புல உரிமையாளருக்கு கால அவகாசம் வழங்கப்பட்டு 20.07.2021 அன்று விசாரணைக்கு ஆஜராகிட மீண்டும் அழைப்பாணை அனுப்பப்பட்டது. மேற்படி தேதியில் மாவட்ட ஆட்சியர் அவர்களின் முன்பாக புல உரிமையாளர் மற்றும் பவர்கிரீட் நிறுவனத்தினர் ஆஜராகி கீழ்க்கண்டவாறு வாக்குமூலம் அளித்துள்ளனர்.

கள்ளக்குறிச்சி மாவட்டம் மற்றும் வட்டம், சடையம்பட்டு கிராம புல எண்: 122/12-ன் புல உரிமையாளர் திருமதி.மலர்கொடி க/பெ நடராஜ் என்பவர் கொடுத்துக்கொண்ட வாக்குமூலம்.

தனக்கு சொந்தமான சடையம்பட்டு கிராம புல எண். 122/12-ல் பவர்கிரீட் கார்ப்பரேஷன் ஆப் இந்தியா லிமிடெட் நிறுவனத்தினர் மூலம் மின்கோபுரம் மற்றும் மின்வழிப்பாதை அமைக்கும் பணி நடைபெற்று வருகிறது. தன்னுடைய கணவர் திரு.நடராஜ் என்பவருக்கு சொந்தமான புலத்தில் ஏற்கனவே பவர்கிரீட் நிறுவனம் மூலம் ஒரு மின்கோபுரம் அமைக்கப்பட்டுள்ளது எனவும், அதனால் மேற்படி நிலத்தில் ஒரு வருடமாக பயிர்சாகுபடி செய்ய முடியாமல் மிகுந்த நஷ்டம் ஏற்பட்டுள்ளது எனவும், தற்போது தனது புலத்திற்கு அருகில் உள்ள திரு.ஜெயக்குமார் என்பவருக்கு சொந்தமான புலத்தில் உள்ள மரங்கள் மீது மின்வழித்தடம் அமையும் என்பதாலும், அவரின் நிலத்தில் உள்ள மரங்களுக்கு பாதிப்பு ஏற்படும் என்பதாலும், தனது நிலத்தில் மின்கோபுரம் அமைக்கின்றனர் எனவும், தன்னுடைய நிலத்தில் ஏற்கனவே மின்கோபுரம் அமைக்கப்பட்ட நிலையில் மேலும் ஒரு மின்கோபுரம் அமைப்பதற்கு தானும் தனது குடும்பத்தார்களும் ஆட்சேபனையினை தெரிவித்துக்கொள்கிறோம் எனவும், ஏற்கனவே மின்கோபுரம் அமைக்கப்பட்டு நஷ்டம் ஏற்பட்டுள்ள நிலையில் தற்போது இரண்டாவது மின்கோபுரம் அமைப்பதால் தங்களுக்கு மேலும் மிகுந்த நஷ்டம் ஏற்படும் என்பதால் அதிகபட்ச இழப்பீடு தொகையாக ரூ.1,00,00,000/- வழங்கினால் மட்டுமே மின்கோபுரம் அமைக்க சம்மதம் தெரிவிப்பேன் எனவும் தெரிவித்துள்ளார்.

கள்ளக்குறிச்சி குறுவட்ட வருவாய் ஆய்வாளர் மற்றும் சடையம்பட்டு கிராம நிர்வாக அலுவலர் கொடுத்துக்கொண்ட வாக்குமூலம்.

கள்ளக்குறிச்சி மாவட்டத்தில் பவர்கிரீட் கார்ப்பரேஷன் ஆப் இந்தியா லிமிடெட் நிறுவனத்தினர் மூலம் மின்கோபுரம் மற்றும் மின்வழிப்பாதை அமைக்கும் பணியில் மின்கோபுரம் எண்: T144/5 அமையவுள்ள கள்ளக்குறிச்சி வட்டம், சடையம்பட்டு கிராம புல எண்: 122/12 0.94.5 ஹெக்டேர் நிலம் திருமதி.மலர்கொடி க/பெ நடராஜ் என்பவருக்கு சொந்தமானதாகும். மேற்படி புலத்தில் தற்போது கரும்பு சாகுபடி மூலம் அனுபவம் செய்து வருகிறார். மேற்படி புல உரிமையாளரின் மாமனாரான திரு.பழனி(லேட்) என்பவரின் பெயரில் பட்டாவாக உள்ள மேற்படி கிராம புல எண்:122/16-ல் பவர்கிரீட் நிறுவனம் மூலம் ஏற்கனவே ஒரு மின்கோபுரம் அமைக்கப்பட்டுள்ளது. மேற்படி நிலத்தில் ஏற்கனவே மின்கோபுரம் அமைக்கப்பட்டு நஷ்டம் ஏற்பட்டுள்ள நிலையில் தற்போது இரண்டாவது மின்கோபுரம் அமைப்பதால் மேலும் மிகுந்த நஷ்டம் ஏற்படும் எனவும், தனக்கு அதிகபட்ச இழப்பீடு தொகையாக ரூ.1,00,00,000/- வழங்கினால் மட்டுமே மின்கோபுரம் அமைக்க சம்மதம் தெரிவிப்பதாகவும் திருமதி.மலர்கொடி என்பவர் தெரிவித்துள்ளார். எனவே அரசு விதிகளுக்குட்பட்டு உரிய நடவடிக்கை மேற்கொள்ளலாம் என வாக்குமூலம் அளித்துள்ளனர்.

பவர்கிரீட் நிறுவனத்தினரின் அறிக்கை:

புல உரிமையாளரின் கோரிக்கையினை ஏற்பது தொடர்பாக அரசுவிதிகளின்படி வழிவகை உள்ளதா என்பது குறித்து பவர்கிரீட் நிறுவன முதுநிலை துணை பொது மேலாளரிடம் மாவட்ட ஆட்சியர் அவர்கள் கோரியதில் மின்கோபுரம் எண்: T144/4 முதல் T144A/0 வரை 351 மீட்டர் உள்ள தொலைவில் 131 மீட்டர் தூரம் திரு.ஜெயக்குமார் என்பவருக்கு சொந்தமான புலத்தில் அமைந்துள்ள மரங்களின் மீது மின்வழித்தடம் செல்வதாகவும், மேற்படி மரங்களுக்கு இழப்பீட்டு தொகை வழங்குவதற்காக மரங்களின் மதிப்பு குறித்த அறிக்கையை விழுப்புரம் மாவட்ட வன அலுவலரிடம் கோரப்பட்டது எனவும், அவரிடமிருந்து பெறப்பட்ட மதிப்பீட்டறிக்கையில் இழப்பீட்டு தொகையானது மிகைப்படுத்தப்பட்டு இருந்ததாகவும், மேற்படி மதிப்பீடானது மரத்தின் எதிர்கால வளர்ச்சியை (40 ஆண்டுகள்) கணக்கில்கொண்டதாக இருந்ததால் எதிர்கால கணக்கீட்டின் அடிப்படையில் மரங்களுக்கான இழப்பீட்டு தொகையை வழங்க வழிவகை இல்லை என்பதால் திருத்திய மதிப்பீடு அறிக்கையை வழங்குகோரி விழுப்புரம் மாவட்ட வன அலுவலர் அவர்களிடம் கோரப்பட்டது.

விழுப்புரம் மாவட்ட வன அலுவலர் தனது 16.04.2021 நாளிட்ட கடிதத்தில் கூடுதல் அட்வகேட் ஜெனரல் -IV அவர்களிடமிருந்து பெறப்பட்ட கருத்துரையில் TamilNadu Rosewood trees (conservation) act 1994-ன் படி Rosewood மரங்களை வெட்டவோ/ அப்புறப்படுத்தவோக்கூடாது என தெரிவிக்கப்பட்டுள்ளது என தெரிவித்து மாவட்ட வன அலுவலர் தனது மதிப்பீட்டறிக்கையினை ரத்து செய்துவிட்டார் எனவும், மேற்படி TamilNadu Rosewood trees (conservation) act 1994-ன் Rosewood மரங்களை வெட்டக்கூடாது என்பது தற்போது தெரியவந்துள்ளதால் மேற்படி மரத்தின் வளர்ச்சியை கருத்தில்கொண்டு பாதிப்பு ஏற்படாத வகையில் மின்சாரம் எடுத்துச்செல்ல மின்வழிப்பாதையினை உயர்த்துவதால் கூடுதலாக ஒரு மின்கோபுரம் அமைக்க வேண்டியுள்ளது.

மேற்படி கூடுதலாக அமையவுள்ள மின்கோபுரம் எண்: T144/5 ஆனது திருமதி.மலர்க்கொடி க/பெ நடராஜ் என்பவரின் நிலத்தில் நிறுவுவது அவசியமாகிறது. மேலும், இத்திட்டத்தின் மொத்த பணியில் மேற்படி மின்கோபுரம் அமைக்கவேண்டிய பணி மட்டுமே நிலுவையிலுள்ளது எனவும், புல உரிமையாளர் திருமதி.மலர்க்கொடி க/பெ நடராஜ் என்பவர் இழப்பீட்டு தொகையாக வழங்குகோரியுள்ள ரூ.1,00,00,000/- தொகையானது மிகைப்படுத்தப்பட்ட இழப்பீட்டு தொகையாக உள்ளதால் பவர்கிரீட் நிறுவனத்தால் வழங்க இயலாது எனவும், இத்திட்டத்தின் கீழ் மின்கோபுரம் மற்றும் மின்வழித்தடம் அமைக்கும் பணியின்போது ஏற்படும் பயிர், மரம் மற்றும் நிலத்திற்கான இழப்பீட்டு தொகை தற்போது நடைமுறையில் உள்ள அரசாணைகளின்படி வழங்கப்பட்டு வருவதாகவும் தெரிவித்துள்ளார். மேலும், மேற்படி புலத்தில் மின்கோபுரம் மற்றும் மின்வழிப்பாதை அமைக்க இந்திய தந்திச் சட்டம் 1885 பிரிவு 16(1)-ன் கீழ் முன்னுழைவு அனுமதி வழங்க கோரினார்.

இந்நேர்வில், பவர்கிரீட் நிறுவனத்தினரால் சமர்ப்பிக்கப்பட்ட ஆவணங்களை என்னால் கவனமுடன் பரிசீலனை செய்யப்பட்டதில் TamilNadu Rosewood trees (conservation) act 1994-ன் படி Rosewood மரங்களை வெட்டக்கூடாது எனவும், மேற்படி மரம் இறந்தாலோ அல்லது விழுந்தாலோ உரிய அலுவலர்களின் அனுமதி பெற்று அப்புறப்படுத்தப்பட வேண்டும் எனவும் தெரிவிக்கப்பட்டுள்ளது.

மேலும், திரு.ஜெயக்குமார் என்பவரின் நிலத்தில் சுமார் 700-க்கும் அதிகமான காட்டுவகை மரங்கள் உள்ளதாகவும், அவற்றில் 250-க்கும் அதிகமான Rosewood மரங்கள் உள்ளதாகவும் பவர்கிரீட் நிறுவனத்தினரால் தெரிவிக்கப்பட்டுள்ளது. மின்கோபுர எண்: T144/4 முதல் T144A/0 வரை 351 மீட்டர் தொலைவில் 131 மீட்டர் தூரம் மேற்படி மரங்களின்

மீது மின்வழித்தடம் அமையும் நேர்வில் எதிர்காலத்தில் மரங்கள் வளர்ந்து மின்தடக்கம்பிகளின் மீது உராய்ந்து பெரிய அளவில் மின்விபத்து ஏற்படும் அபாயம் உள்ளதால் விபத்தினை தவிர்க்க மின்தடக்கம்பிகளின் உயரத்தை மேலும் உயர்த்தும்போது கூடுதலாக ஒரு மின்கோபுரம் அமைப்பது தவிர்க்க இயலாததாகும். இத்திட்டத்தின் கீழ் மின்கோபுரம் மற்றும் மின்தடக்கம்பிகள் அமைக்கும் பணியில் கள்ளக்குறிச்சி மாவட்டத்தில் அனைத்து பணிகளும் முடிவடைந்த நிலையில் தற்போது கூடுதலாக அமைக்கப்பட வேண்டிய மின்கோபுரத்தின் பணிகள் மட்டுமே நிலுவையிலுள்ளது.

மேலும், புல உரிமையாளர் திருமதி.மலர்கொடி க/பெ நடராஜ் என்பவர் இழப்பீடு தொகையாக ரூ.1,00,00,000/- வழங்க கோரியுள்ளார். இத்திட்டத்தின்கீழ் மின்கோபுரம் மற்றும் மின்வழித்தடம் அமைப்பதற்கு அரசால் வழங்கப்பட்ட ஆணைகள் மற்றும் வழிகாட்டுதல்களின் படியே பயிர், மரம் மற்றும் நிலத்திற்கான இழப்பீட்டு தொகையானது வழங்க இயலும் என புல உரிமையாளருக்கு எடுத்து கூறப்பட்டது. ஆனால், புல உரிமையாளர் அதனை ஏற்க மறுத்துவிட்டார்.

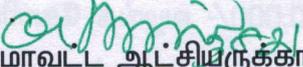
எனவே, மின் மிகை மாநிலமான சத்தீஸ்கர் மாநிலம் ராய்கரிலிருந்து தமிழ்நாட்டின் மின்தேவை கருதி பெரும்பகுதியான மின்சாரத்தை கொண்டு வரும் இந்த மின்கடத்தும் பாதைத்திட்டம் மிக முக்கியமாக நிறைவேற்றப்பட வேண்டிய ஒன்றாகும். இத்திட்டம் மத்திய அளவில் செயல்படுத்தும் திட்டம் என்பதாலும், பொதுமக்களின் நலனை அடிப்படையாகக் கொண்டு செயல்படுத்தும் அத்தியாவசிய திட்டம் என்பதாலும், கள்ளக்குறிச்சி வட்டம், சடையம்பட்டு கிராம புல எண்: 122/12-ல் பவர்கிரீட் கார்ப்பரேஷன் ஆஃப் இந்தியா லிமிடெட் மூலம் புகலூர் முதல் திருவலம் வரை செல்லும் மின்பாதையில் கூடுதல் மின்கோபுரம் (எண்: Loc.T144/5) மற்றும் மின்தடக்கம்பிகள் அமைப்பதற்கு இந்திய தந்தி சட்டம், 1885 பிரிவு 16(1) ன் கீழ் பவர்கிரீட் நிறுவனத்திற்கு உரிய முன்நுழைவு அனுமதி வழங்கி ஆணையிடப்படுகிறது.

மேற்படி சடையம்பட்டு கிராம புல எண்: 122/12-ல் உயர்மின்னழுத்த கோபுரம் மற்றும் மின்தடக்கம்பிகள் அமைக்கும் நேர்வில் அரசு விதிகளுக்குட்பட்டு உரிய இழப்பீட்டு தொகையினை காலம் தாழ்த்தாமல் புல உரிமையாளருக்கு வழங்கிட பவர்கிரீட் கார்ப்பரேஷன் ஆஃப் இந்தியா லிமிடெட், ஆத்தூர் TLC மேலாளர் அவர்களுக்கு தெரிவிக்கப்படுகிறது.

மேற்படி நிலத்தில் பவர்கிரீட் கார்ப்பரேஷன் ஆஃப் இந்தியா லிமிடெட் மூலம் உயர்மின்னழுத்த கோபுரம் மற்றும் மின்பாதை அமைக்கும் பணியின் போது சட்டம் ஒழுங்கு பிரச்சனை எழாவண்ணம் உரிய பாதுகாப்பு வழங்கிட கள்ளக்குறிச்சி மாவட்ட காவல் கண்காணிப்பாளர் அவர்களை கேட்டுக்கொள்ளப்படுகிறது

ஓம்/-பி.என்.ஸ்ரீதர்,
மாவட்ட ஆட்சியர்,
கள்ளக்குறிச்சி.

//உ.ந.உ.ப//


மாவட்ட ஆட்சியருக்காக


02/08/2024

பெறுநர்:

1. திருமதி. மலர்கொடி,
க/பெ நடராஜ்,
சடையம்பட்டு கிராமம்,
கள்ளக்குறிச்சி வட்டம்.
2. மேலாளர்,
பவர்கிரீட் கார்ப்பரேஷன் ஆஃப் இந்தியா லிட்,
ஆத்தூர் TLC அலுவலகம்.
3. மாவட்ட காவல் கண்காணிப்பாளர்,
கள்ளக்குறிச்சி.
4. சார் ஆட்சியர்,
கள்ளக்குறிச்சி.
5. வருவாய் வட்டாட்சியர்,
கள்ளக்குறிச்சி.

நகல்: ஆ6 - இருப்பு கோப்பு

Memo of Intimation

- Sub:** Power Grid - Representation - Thiru.Jayakumar representation dated 21.08.2021 objection for construction of Power transmission line by Power Grid Corporation of India Limited through the lands comprised in S.F.NO.126/5A,5B,6A,6B,7,8,9 in Sadaiyampattu Village, Kallakurichi Taluk & District and your request for alternate route - intimation - regarding.
- Ref:** i. Thiru.Jayakumar S/o Kalitheerthan representation letter Dated: 21.08.2021.
ii. POWERGRID Letter vide Ref: SR-II/ATR/400kV/P-T/TLC/20-21/ dated: 31.08.2021.
iii. District Collector, Kallakurichi letter Ref.No.B6/11056/2021 Dated: 03.09.2021.
iv. POWERGRID letter vide Ref: SR-II/A0TR/400KV/P-T/TLC/2021 dated: 27.09.2021.

This is with reference to the subject representation particularly apprehending that around **300 Rosewood trees** would be required to be cut in the process of execution of the subject referred Power Transmission Line and further averments of damages to trees due to exposure of EMF and other similar risks causing damage to the endangered Rosewood trees.

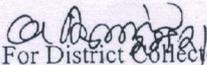
In this regard POWERGRID has been asked to submit the reply to the averments mentioned in your Objection petition and POWERGRID submitted that your grievance has already been taken care of and **NO TOWER** is being erected in / over your lands under reference & POWERGRID agreed to install an additional Tall Tower (DA+9 with 4.5m RC) at Loc. No. T144/5 in the same route alignment over the land in SF No. 122/12 in Sadaiyampattu village, Kallakurichi Taluk & District belonging to Smt.Malarkodi W/o Natarajan for which **enter upon order has also been issued by this office** vide Proceeding under Ref. No. Na.Ka.B6/5501/2021 dated 03.08.2021 & the additional Tower has also been installed on 19.09.2021. As a result of which the subject Transmission Line crosses over the lands under reference at a **height of 17.5 meters above standing trees there by no danger to the existing trees.**

With reference to your concern of EMF emitted by Transmission line on the growth of Rosewood trees, POWERGRID stated that it is within the limits prescribed by the competent authority ICNIRP, WHO.

POWERGRID submitted that the minimum clearance of 5.5mtr as per the **Ministry of Environment and Forest Guidelines Ref. No. 7-25/2012-FC dated: 05.05.2014** between conductor and trees is being maintained at any point of time for preventing electrical hazards. In this instant case the clearance of 17.5mtr over & above the existing trees is maintained presently, as such there is no possibility of fire, no danger to the standing trees in all rainy reasons.

Further for your request to consider the alternate route, POWERGRID stated that the route is finalized on the basis of techno-economic criteria and further the line is in advance stage of completion including the preceding & succeeding locations, hence the alteration of the route is not feasible.

Thus, your concerns have been addressed by the POWERGRID.


For District Collector,
Kallakurichi.

To:
Shri K. Jayakumar
S/o Kalitheerthan,
No. 1, East Street, Somandargudi Village,
Kallakurichi-606202.


28/09/2021

Name of the line: 400KV D/C Pugalur-Thiruvalem Transmission line

Village: Sadaiyamapattu **Taluk:** Kallakurichi District **District:** Kallakurichi District

Section : T144/4-T144A/0 **S.F.No.:** 126/5A, 5B, 6A,6B,7,8,9

Name of the landowner: Jayakumar S/o Kalitheerthan



Name of the line: 400KV D/C Pugalur-Thiruvalam Transmission line

Village: Sadaiyamapattu **Taluk:** Kallakurichi District **District:** Kallakurichi District

Section : T144/4-T144A/0 **S.F.No.:** 126/5A, 5B, 6A,6B,7,8,9

Name of the landowner: Jayakumar S/o Kalitheerthan



Name of the line: 400KV D/C Pugalur-Thiruvalem Transmission line

Village: Sadaiyamapattu **Taluk:** Kallakurichi District **District:** Kallakurichi District

Section : T144/4-T144A/0 **S.F.No.:** 126/5A, 5B, 6A,6B,7,8,9

Name of the landowner: Jayakumar S/o Kalitheerthan



Name of the line: 400KV D/C Pugalur-Thiruvalem Tranmission line

Village: Sadaiyamapattu **Taluk:** Kallakurichi District **District:** Kallakurichi District

Section : T144/4-T144A/0 **S.F.No.:** 126/5A, 5B, 6A,6B,7,8,9

Name of the landowner: Jayakumar S/o Kalitheerthan



Pugalur-Thiruvalem 400kv Quad

Section of T144/4 to T144A/0 Single Line Diagram

